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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-01/374/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Audri Bhattacharyya,
Judge, Designated Court, Assam,
Attached as Faculty, Judicial Academy

Dated Guwahati, the 21st January, 2025

Sub:- **Modified Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JDC/518, dated 16.12.2024.
This Registry's Letter no. HC.VII-01/244/2025/A dated 09.01.2025

Sir,

With reference to the above, I am directed to inform you that the HTC permission granted to you vide this Registry's letter no. HC.VII-01/244/2025/A dated 09.01.2025 has been partially modified. Now, you have been allowed to avail HTC for the block period of 2022-2024, along with station leave permission for travelling from Guwahati to home town, Tinsukia instead of Sivasagar to Tinsukia and return, w.e.f. 27.12.2024 till 01.01.2025. You are permitted to travel with your son, Shri Ayushman Baruah, and daughter, Smti. Anushka Baruah (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/375-377/2025/A. Dated 21st January, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch 21/1/2025
REGISTRAR (VIGILANCE)

Ch
21/01/2025